

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Customs Appeal No. 20863 of 2018

(Arising out of Order-in-Original No. BLR-CUSTM-CITY-002-17-18
dated 26.09.2017 passed by the Commissioner of Customs,
Bangalore.)

**M/s. Geneva Finepunch
Enclosures Limited,**

(now known as M/s. Geneva Industries
Limited),
No.22, G3, Prashanthi Niketan Apartment,
Prashanti Layout, Near Hopefarm Circle,
Bangalore – 560 066.

Appellant(s)

VERSUS

The Commissioner of Customs,

Bengaluru City,
CR Building, Queens Road,
P.B. No.5400,
Bangalore – 560 001.

Respondent(s)

APPEARANCE:

None for the Appellant

Mr. Sanjay Venkat, Superintendent (AR) for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)**

Final Order No. 20695 /2025

DATE OF HEARING: 09.05.2025

DATE OF DECISION: 09.05.2025

PER : DR. D.M. MISRA

None present for the appellant. The matter has been listed
on 04.10.2024, 25.11.2024, 17.01.2025, 17.02.2025,
28.03.2025 and today i.e. 09.05.2025. On all these occasions,
none appeared for the appellant nor was any adjournment
request. It seems that the appellant is not serious in pursuing

the appeal before this forum. Consequently, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

Gb/Raja....